

SPECIAL BENCH  
COURT - II

**P-110**

**NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA**

C.P. (IB)/226(KB)2023

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE  
2. HON'BLE MEMBER(T), SHRI BALRAJ JOSHI**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 01<sup>ST</sup> FEBRUARY 2024, 02:30 P.M**

IN THE MATTER OF	SHIVANI ENTERPRISES VS KEJRIWAL MIINIING PRIVATE LIMITED
UNDER SECTION	IBC UNDER SEC 9

**Appearance (via video conferencing/physically)**

Ms. Meenakshi Manot, Adv. ] For the Operational Creditor

Mr. Amir Bavani, Adv. ]

Mr. Souradip Banerjee, Adv. ] For the Corporate Debtor

Ms. Rishika Goyal, Adv. ]

**ORDER**

1. Learned Counsel for the Operational Creditor present. Learned Counsel for the Corporate Debtor present.
2. Let reply affidavit be filed by the learned Counsel for the Corporate Debtor within a period of two weeks, failing which an appropriate order will be passed on the next date of hearing.
3. List this matter on **5<sup>th</sup> March, 2024**.

**Balraj Joshi**  
Member (Technical)

**Bidisha Banerjee**  
Member (Judicial)